

left without being challenged by the authorities ; and

(b) if so, whether Government have since probed into the matter and fixed responsibility upon any official for this lapse ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) There have been press reports that Dr. Dharam Teja visited Bangalore and Hyderabad recently. However, the Income-tax Department has not been able to contact Dr. Dharam Teja so far.

(b) Does not arise.

Adivasis in Bank Services

9254. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) is it a fact that Adivasi candidates in Banking services are very less in number ; and

(b) if so, are they given preference to join the branches of banks as per their wishes ; and if not, the reasons ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) There were 12499 Scheduled Tribe persons working in the various cadres of public sector banks as on 1.1.1982.

In order to increase their chances of selection against reserved vacancies these candidates are extended various concessions like relaxation in upper age limit, educational qualification and application fee. Also, these candidates are adjudged on relaxed standards.

The transfer/posting of Scheduled Tribe employees is governed by the policies of individual banks. The banks have been advised to ensure that the employees belonging to these communities are not discriminated against in this regard. However, in terms of Government orders there is no reservation for Scheduled Tribes in so far as transfers/postings are concerned.

Import of Synthetic Pyrethroids

9255. SHRI PRATAP BHANU

SHARMA : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that some multinational companies have imported synthetic pyrethroids insecticide even after the ban on the product during the current financial year ;

(b) if so, the reasons thereof ;

(c) the circumstances under which Government allowed the import of synthetic pyrethroids insecticide by these companies ; and

(d) what are the names of these companies and the quantity imported during 1982-83 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Certain synthetic pyrethroids were put in the banned list in the import policy under the Ministry of commerce Public Notice No. 54-ITC (PN)/82 dated the 25th October, 1982. Government have received no information so far about the import of these items by some multi-national companies after the ban.

(b) to (d) Do not arise.

Export of Sugar

9256. SHRI BALASAHEB VIKHE PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that India is not able to utilise her full quota of export of sugar under the International sugar Agreement ;

(b) if so, the particulars of the shortfall in export during the last three years, year-wise ;

(c) what are the factors which have contributed to this phenomenon ; and

(d) what remedial steps are being taken to improve the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir,

(b)

Year	ISO Quota	Qty. Lakh MTs. Exports
1980	7.70	0.64
1981	7.70	0.98
1982	6.47	4.66

(c) and (d) The quantum of exports has necessarily to be after assessing the domestic production, surplus available for exports as well as the likely losses to be incurred.

Increase in Value of Imported Artificial Yarn

9257. SHRI G. Y. KRISHNAN : Will the Minister of COMMERCE be pleased to

state :

(a) whether there has been any increase in the value of artificial yarn imported during the last three years/annually alongwith the names of the agencies through which it had been imported ; and

(b) what were the cotton prices in the indigenous markets during this period ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Figures of imports compiled by Association of Man-made Fibre Industry for the widely used artificial yarns for the past three years are as under :—

(Rs. in lakhs)

Items	1980	1981	1982
Nylon Filament Yarn	401.69	118.80	171.62
Polyester Filament Yarn	2232.97	1718.16	2721.19
Viscose Filament Yarn	651.77	377.02	868.12

Imports of these yarns are allowed on CGL. Imports of polyester filament yarn and nylon filament yarn are subject to actual user condition.

(b) A statement showing movement of wholesale price index for cotton since January 1980 is attached.

STATEMENT

INDEX NUMBER OF WHOLE SALE PRICES OF RAW COTTON

(Base 1970-71=100)

MONTH	1980	1981	1982
January	161.6	205.3	224.9
February	164.2	206.4	213.5
March	165.6	215.8	202.1
April	164.9	220.7	198.2
May	163.2	224.6	199.9
June	163.5	225.4	207.5
July	165.7	234.6	209.9
August	168.7	236.8	208.9
Sept.	170.3	240.3	207.2
October	171.2	232.2	196.8(P)
November	178.8	225.2	181.5(P)
December	198.2	227.7	183.6(P)

High Court Judgement of C.O.D. Theft case

9258. SHRIMATI GEETA MUKHERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether his attention has been drawn to a judgement given by the Delhi High Court on 23-3-1982 in COD theft case releasing three Jawans etc. ;

(b) if so, the details ;

(c) whether any action is being taken against those who pressurised the witnesses to give evidence against the Jawans and also against those who falsely charged these jawans of theft; etc. ;

(d) if so, the details ; and

(e) the total amount spent in the case ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) and (b) The 3 jawans who had been convicted by a General Court Martial on charges of theft and for criminal conspiracy with others to commit theft had filed a writ petition in the Delhi High Court against the award of the General Court Martial. The Delhi High Court has admitted the writ petition and set aside the conviction